COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 223 OF 2015 & IA NO. 369 OF 2015 APPEAL NO. 225 OF 2015 & IA NO. 370 OF 2015 & APPEAL NO. 237 OF 2015 & IA NOS. 390 OF 2015 & 165 OF 2016

Dated: 21st September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Reliance Infrastructure Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1

Mr. C.S. Vaidyanathan, Sr. Adv.

Mr. Abhishek Munot

Mr. Kunal Kaul for Tata Power

Mr. Vishal Anand

Ms. Nishtha Kumar for R-7 (A.No.237/15)

<u>ORDER</u>

I.A. Nos.369, 370 & 390 of 2015 (for exemption from filing certified copy of the impugned order) are allowed.

As agreed by learned counsel for the parties, list these matters for hearing on <u>06.11.2017.</u>

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt